

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 578/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff period in respect of Maithon Hydel Station Unit No. 1 to 3 (63.2 MW).

Petitioner: Damodar Valley Corporation

Respondents: WBSEDCL and anr

Date of Hearing: **24.6.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas kumar Singh, Member

Parties present: Shri M.G. Ramachandran, Senior Advocate, DVC
Ms Anushree Bardhan, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Manik Rakshit, DVC
Shri Subrata Ghosal, DVC
Shri Samit Mandal, DVC
Shri A R Sinha, DVC
Shri Rajiv Yadav, Advocate, DVPCA (Objector)

Record of Proceedings

The order in the present petition was reserved on 30.11.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. The learned Senior counsel of the Petitioner submitted that pleadings have been completed in the matter. He also submitted that in case any clarification/additional information is required, the Petitioner will furnish the same.
3. The learned counsel of the Objector, DVPCA submitted that the submissions filed by DVPCA in Petition No.575/GT/2020 may be taken into consideration, while determining the tariff of all the generating stations of the Petitioner.
4. The Commission directed the Petitioner to furnish additional information on the following, on or before 14.7.2022, after serving copy to the Respondent/Objector:

For the 2014-19 Tariff Period:

(a) Rectification entries has been claimed in Form-9A, Form-9A for Maithon Dam, Form-9A for Konar Dam. However, complete details of original entry



(against which the rectification has been made) and the impact on cumulative depreciation/repayment (if any) has not been provided. Further, the linkages between the rectification and original entry and clarification that the entries claimed already form part of capital cost or not, have not been furnished. Accordingly, information to be submitted as per table below:

(Rs. in lakh)

Form	Rectification Entry	Amount	*Year and Details of wrong entry	*Year and Details of rectified entry	Adjustment on account of Impact in cumulative depreciation /repayment booked (if any)
Form-9A	Correction of wrong booking for modification of cph bldg.	1.48			
	Correction of wrong booking for renovation of store yard cph	0.14			
	Correction of Wrong Booking for New Distribution Transformer 500 KVA, 6.6 KV/415 V, SI No. 82731	6.92			
Form-9A for Maithon Dam	Buildings (011102)	(-) 34.91			
	Roads Bridges & Railway Sidings (011103)	0.01			
	Substation Equipment (011112)	(-) 2.09			
	Other Assets (011116)	(-) 129.39			
Form-9A for Konar Dam	Other Assets	(-) 2.72			

*Detail of the wrong and rectified entry must also contain the gross value of assets as well as the net value of asset after deducting the cumulative depreciation.

(b) Justification for not claiming the asset 'Pump (O/assets) 0111160310', claimed in 2015-16 (Form-9A for Maithon Dam) as decapitalisation.

(c) The Rs. 640 crore bond pertains to proportionate debt financing of the thermal and T&D projects. If so, the reason as to why the Loan-1 DVC BONDS (repaid fully on 26.02.2017), Loan - 5 DVC Bonds (For T&D) (repaid fully on 26.02.2017) has been taken for the purpose of computation of WAROI. Also, Loan - 6 REC Loan for T&D in Form-13,



*has also been considered for the purpose of computation of WAROI.
These may be justified.*

5. The Respondents and Objector shall file their replies/objections by 22.7.2022, with advance copy to the Petitioner, who may file its rejoinder/response, if any, by 29.7.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

